

trans-border movements of criminals and anti-social elements. Since this activity takes place surreptitiously, therefore, the definite number of such infiltration cannot be ascertained. The Government has adopted a multi-pronged strategy to prevent infiltration from across the border which includes:

- i) Round the clock surveillance and patrolling on the borders;
- ii) Establishment of observation posts;
- iii) Construction of border fencing and flood lighting;
- iv) Construction of additional 509 BoPs along Indo-Bangladesh/Indo-Pak borders for effective domination;
- v) Introduction of modern and high-tech surveillance equipment;
- vi) Upgradation of intelligence set up;
- vii) Co-ordination with the State Governments and concerned intelligence agencies.

Murder of house owner by domestic helps

2020.SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that incidents of the murder of house owners by domestic helps in Metro cities have increased during the last one year;
- (b) if so, the details thereof and the reasons therefor; and
- (c) whether Government will make a law for compulsory verification of all domestic help in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The National Crime Records Bureau (NCRB), which compiles data on crimes in the country on the basis of inputs from the State Governments/Union Territory Administrations, does not maintain separate information on murder of house owners by domestic helps.

(c) "Police" and "Public Order" are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals involved through the machinery of their law enforcement agencies.

Lack of facilities for CISF personnel at airports

2021.SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the fact that in airports, such as Bengaluru Airport, the CISF personnel have to sleep outside the airport in the open and have no other visible facilities; and

(b) if so, the steps Government proposes to take to ensure that these forces and their men are adequately taken care of?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) The CISF personnel deployed at Bengaluru Airport have been provided the facilities of both Barrack and residential accommodation. The Airport Management has provided accommodation facilities for Gazetted Officers, Bachelors, Ladies, families and for the Quick Reaction Team (QRT).

(b) Not applicable.

Crime against old people and women in Delhi

2022.DR. (SHRIMATI) NAJMA A. HEPTULLA:

SHRI MAHENDRA MOHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that crime against old age people and women are increasing day by day in Delhi and it is becoming difficult for the old age people to live alone;

(b) if so, how many crime against old age people and women have been recorded during last six months;

(c) how many cases have been solved, arrests made and FIRs lodged; and

(d) how the figures of last six months compare with the last three years in Delhi and rest of the places in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The law and order situation in Delhi is well under control. The total cases of Crime against old age people reported during 2006, 2007 and 2008 in Delhi are 50, 42 and 45 respectively showing decline in 2007 over 2006 and increase in 2008 over 2007. The total cases of Crime against women reported during 2006, 2007 and 2008 in Delhi are 4854, 4932 and 4085 respectively showing increase in 2007 over 2006 and decrease in 2008 over 2007.

(b) and (c) The details of the cases of crimes against old age people and women in Delhi reported, worked out and person arrested during the last six months i.e. 1st January to 30th June, 2009 are given below:

	Reported	Worked out	Person arrested
Cases of crime against old age people	23	10	22
Cases of crime against women	2214	812	1120

(d) The details of the cases of crime reported in respect of old age people and women in Delhi during 2006, 2007, 2008 and upto June, 2009 are given in Statement-I (See below). The year-wise details of the information on the cases of crimes against women during 2006, 2007, 2008, and 2009 in respect of the States/UTs (except Delhi), as compiled by National Crime Records Bureau (NCRB), are given in Statement-II. (See below) Such details in respect of Senior citizens are not maintained by NCRB.